

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –II

Service Tax Appeal No.ST/3790/2012-ST [DB]

[Arising out of Order-in-Appeal No.182/BPL/2012 dated 11/13.09.2012 passed by the Commissioner (Appeals), Central Excise, Bhopal]

Commissioner, Customs, Central Excise and Service Tax, Bhopal ...Appellant

Vs.

M/s. Inderjeet Ghosh

... Respondent

Present for the Appellant : Ms.Neha Garg, D.R.

Present for the Respondent: None

Coram: HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. ASHOK K. ARYA, MEMBER (TECHNICAL)

Date of Hearing/Decision: 27.02.2017
FINAL ORDER NO. 52265/2017

PER: S.K. MOHANTY

This appeal is directed against the Order-in-Appeal dated 11/13.09.2012 passed by the Commissioner (Appeals), Customs and Central Excise, Bhopal

2. As per Instructions issued by C.B.E.C. dated 17.12.2015 from file F.No. 390/Misc./163/2010-JC, the appeal is not maintainable due to the monetary limit.

3. Therefore, the appeal filed by the Revenue is dismissed.

[Dictated and pronounced in the open Court]

(ASHOK K. ARYA)
MEMBER (TECHNICAL)

(S.K. MOHANTY)
MEMBER (JUDICIAL)

Anita